THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item No.20
IA No.713/2023
In
CP(IB) No.62/Chd/Pb/2019
(Admitted)
Under Section 7 & 25(2)(a)(b) IBC 2016

In the matter of:-

Oriental Bank of Commerce ...Petitioner/Financial creditor.

Vs.

Abha Industries Ltd. ...Respondent/Corporate Debtor.

Present:
Ms. Swati Saluja, Advocate for the applicant/RP.

IA No. 713/2023

This application has been filed by IRP under Section 25(2)(a) and (b) and Section 60(5) of Insolvency and Bankruptcy Code, 2016 read with Rule 11 of Insolvency and Bankruptcy Rules, 2016 seeking directions to the respondent No.1 to 3 to hand over the possession of the factory, land and building and also to pay the rent of premises as per prevalent rent rate for the period it has possession of the property.

Heard. Issue notice of this application to the respondent(s) within two weeks. The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within three weeks after receipt of notice with a copy in advance to the counsel opposite. It has been stated by learned counsel for the petitioner that there is no need to file the rejoinder. Let the matter be listed on 16.05.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 21, 2023
DS